

Cotton Stocks

7412. SHRI SHIVAJIRAO S. DESHMUKH : Will the Minister of COMMERCE be pleased to state :

(a) whether it is a fact that the restrictions imposed by the Textile Commissioner about holding of stocks are only meant for the private mills and not for Cooperative Societies of Growers in cotton growing States of Maharashtra, Gujarat and Punjab ;

(b) if so, whether it is also a fact that the insistence for the observance of the above rule conflicts with cooperative law where such Co-operatives and growers themselves are under mutual obligation to sell and purchase entire produce between themselves ;

(c) whether it is further a fact that breach of this obligation being penal exposes to severe actions ; and

(d) whether any machinery has been evolved to protect such Co-operatives from erratic power supply ?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI MOHD. SHAFI QURESHI) : (a) No, Sir.

(b) and (c). Information is being collected and will be placed on the Table of the House.

(d) This matter falls within the jurisdiction of the State Government.

Violation of Import Licences by a Business House in Bombay

7413. SHRI S. K. TAPURIAH : Will the Minister of COMMERCE be pleased to state :

(a) whether it is a fact that the Central Bureau of Investigation and the Officers of the Commerce Ministry raided a business house in Bombay for importing material different from what was permissible under the Import Licence issued to them ;

(b) if so, whether the material imported in contravention of the Rules was seized ;

(c) the action which has been taken or proposed to be taken in the matter ; and

(d) the total value of the Import Licence and also the items for which the Import Licence was issued to this firm ?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI MOHD. SHAFI QURESHI) : (a) The Central Bureau of Investigation and Officers of the Commerce Ministry have not raided any business house in Bombay recently for importing material different from what was permissible under the import licence issued to a firm. Perhaps the question relates to M/s. Industrial Engineering Company who imported mutton tallow instead of sulphur. If so, the premises of that firm were raided by the Collector of Customs, Bombay, who seized records and material imported by them.

(b) Yes, Sir.

(c) The case has been handed over to CBI who are making further investigations.

(d) M/s. Industrial Engineering Co., Bombay were granted an import licence for the import of sulphur for a value of Rs. 30 lakhs.

Company Secretaries

7414. SHRI D. C. SHARMA : Will the Minister of INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that the Bureau of Public Enterprises has been circulating the particulars of persons who have passed the Government Diploma in Company Secretaryship Examination, to the public sector undertakings, recommending their absorption in suitable secretarial positions ; and

(b) if so, the number of such posts filled in after the issue of such circulars, in the public sector undertakings from out of the above diploma holders and by other than the diploma holders ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) Yes, Sir.

(b) Information is not available.

Company Secretaries

7415. SHRI D. C. SHARMA : Will the Minister of INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that Govern-

ment started Company Secretaries Examination in 1961 with a view to provide professionally trained personnel to the public and private sector undertakings ;

(b) if so, the number of such posts held in the public sector undertakings by persons on deputation from the Central or State Governments and others who do not possess such professional qualifications ; and

(c) the steps Government proposed to take to ensure that such posts are held by professionally trained personnel ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) Yes, Sir. The intention of Government was to build up a body of professionally qualified Company Secretaries from which the corporate sector could draw upon according to need and choice.

(b) Information is not available.

(c) Various Ministries of the Government have issued instructions to the public undertakings under them to give preference to the qualified personnel for suitable posts in their secretarial departments. The Bureau of Public Enterprises circulate the particulars of the qualified GDCS personnel to all the public undertakings for their employment. Further, GDCS is not the only examination which prepares candidates for the posts of Secretaries in Companies. Law graduates or persons who have passed the examinations held by Institute of Chartered Accountants, Institute of Cost and Works Accountants, Institutes running Business Management courses and Corporation of Secretaries or Institute of Chartered Secretaries, London having branches in India are also considered suitable for appointment to such posts. It is understood that many of the companies employ such qualified persons in their Secretarial Departments.

Transfer of Fitters in Vacuum Section of Wagon Repair Shop, Jagadhri

7416. SHRI SURAJ BHAN : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that six semi-skilled fitters working in Vacuum Section of the Wagon Repair Shop in the Jagadhri

Railway Workshop, Ambeta, Haryana for the last 8 to 10 years have recently been transferred to other Sections of the same shop without any complaint against them ;

(b) if so, the reasons for their transfer after they had gained much experience in their trade ; and

(c) whether Government propose to consider the desirability of paying the said employees the Officiating Allowance for making them to work on the higher posts and if not, the reasons therefor ?

THE MINISTER OF RAILWAYS (SHRI C. M. POONACHA) : (a) to (c). Information is being collected and will be laid on the Table of the Sabha.

रूस से लकड़ी की लुगदी का आयात

7417. श्री यशवन्त सिंह कुशवाह : क्या बरलिनग मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने लकड़ी की लुगदी का आयात करने के बारे में रूस के साथ कोई करार किया है; और

(ख) यदि हाँ, तो उसका वीरा क्या है ?

बरलिनग मन्त्रालय में उप-मन्त्री (श्री मुहम्मद शफी कुरेशी) : (क) तथा (ख). भारत सरकार तथा सोवियत प्राधिकारियों के बीच वर्ष 1968 के लिए वस्तुओं के आदान प्रदान के सम्बन्ध में हुए एक समझौते के अन्तर्गत उस वर्ष के लिए रूस से लकड़ी की लुगदी के आयात के लिए उपयुक्त व्यवस्था की गई है। समझौते को कर्मान्वित करते हुए 18-2-1968 को राज्य व्यापार विगम तथा रूस के एक निर्यात संघ के बीच लकड़ी की लुगदी की 10,000 मे० टन 'पी० के० स्टीम' किस्म के आयात करने के लिए एक संविदा पर हस्ताक्षर किए गए हैं।

मध्य प्रदेश के रतलाम जिले में सूती कपड़ा मिल

7418. श्री यशवन्त सिंह कुशवाह : क्या बरलिनग मन्त्री यह बताने की कृपा करेंगे कि ;

(क) क्या सरकार ने मध्य प्रदेश के रतलाम जिले में एक सूती कपड़ा मिल स्थापित करने के प्रस्ताव पर विचार कर लिया है; और